

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM : NAGALAND : MIZORAM AND ARUNACHAL PRADESH)

N O T I F I C A T I O N

Dated- Guwahati, the 04th March, 2017

No. HC.VII-119/2016/ 893 /A : It is for information of the Referral Judges as well as Mediators that for disposal of matters referred for mediation, there is a time limit of 60 days from the first date and in exceptional situations, with the consent of the parties, the time limit can be extended by 30 days. However, time may be extended beyond 90 days, only with the permission of the Referral Judge, provided both parties agreed to it.

Hence, if the above mentioned time limit is over, then the case should be sent back immediately, with the report that the matter could not be settled.

By order,
Sd/- M.K. Kalita
Registrar (Admn.) cum-
Secretary, Mediation Monitoring Committee
Gauhati High Court, Guwahati

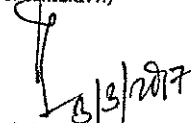
Memo No. HC.VII-119/2016/ 894-904 /A dated 04 .03.2017

Copy forwarded for information and necessary action to:

1. The Registrar (Vigilance / Judl.), Gauhati High Court, Guwahati.
2. The Registrar-cum- Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
3. The District & Sessions Judge, Kamrup (M), Guwahati / Kamrup, Amingaon / Barpeta / Nalbari / Darrang, Mangaldoi / Sonitpur, Tezpur / Lakhimpur, North Lakhimpur / Dhemaji / Dibrugarh / Tinsukia / Sivasagar / Jorhat / Golaghat / Nagaon / Morigaon / Cachar, Silchar / Karimganj / Hailakandi / Dhubri / Goalpara / Kokrajhar / Bongaigaon / Udalguri / Chirang, Kajalgaon. ***He / she is requested to ensure circulation of the Notification to all concerned.***
4. The Registrar, Gauhati High Court, Kohima Bench / Aizawl Bench / Itanagar Bench. ***He / she is requested to ensure circulation of the Notification to all concerned.***
5. The Member Secretary, Assam State Legal Services Authority, Guwahati / Nagaland State Legal Services Authority, Kohima / Mizoram State Legal Services Authority, Aizawl / Arunachal Pradesh State Legal Services Authority, Itanagar. ***He / she is requested to ensure circulation of the Notification amongst the Referral Judges and Mediators.***
6. The Joint Registrar (Judl.). ***He is requested to circulate the Notification amongst the Advocate Mediators of the Hon'ble Gauhati High Court.***
7. The Systems Analyst, Gauhati High Court, Guwahati. ***He is requested to upload the Notification in the official web site of the Gauhati High Court immediately.***
8. The Private Secretary to Hon'ble Mr. Justice Hrishikesh Roy, Gauhati High Court, Guwahati.
9. The Private Secretary to Hon'ble Mr. Justice Manojit Bhuyan, Gauhati High Court, Guwahati.

10. The Private Secretary to Hon'ble Mr. Justice Suman Shyam, Gauhati High Court, Guwahati.
11. The CA to Registrar General, Gauhati High Court, Guwahati.

(THE LIST OF OFFICERS HEREINABOVE IS NOT NECESSARILY IN ORDER OF SENIORITY.)


Registrar (Admn.) cum-
Secretary, Mediation Monitoring Committee
Gauhati High Court, Guwahati
